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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be Laid. Shri S. Jaipal Reddy.

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2009-10.

(Placed in Library See No. LT 16/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India for the year 2007-2008, together with Audit Report thereon under sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library See No. LT 17/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) The Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Amendment Rules, 2009 published in Notification No. G.S.R. 396(E) in Gazette of India dated the 10<sup>th</sup> June, 2009 together with an explanatory memorandum.
- (ii) G.S.R. 110(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-C.E. dated the 31<sup>st</sup> March, 2003.
- (iii) G.S.R. 392(E) published in Gazette of India dated the 5<sup>th</sup> June, 2009 together with an explanatory memorandum granting exemption under Section 11C of the Central Excise Act, 1944 to agricultural grade zinc sulphate for the period from 1.1.2007 to 8.10.2007.
- (iv) G.S.R. 119(E) published in Gazette of India dated the 24<sup>th</sup> February, 2009 together with an explanatory memorandum making certain amendments in the five notifications mentioned therein.
- (v) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2009 published in Notification No. G.S.R. 155(E) in Gazette of India dated the 5<sup>th</sup> March, 2009 together with an explanatory memorandum.
- (vi) G.S.R. 351(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E. dated the 16<sup>th</sup> March, 1995.
- (vii) G.S.R. 287(E) published in Gazette of India dated the 27<sup>th</sup> April, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 29/2002-C.E. dated the 13<sup>th</sup> May, 2002.

(Placed in Library See No. LT 18/15/09)

(3) A copy of the Notification No. G.S.R. 397(E) (Hindi and English versions) published in Gazette of India dated the 10<sup>th</sup> June, 2009, making certain amendments in the Notification No. 32/2006-C.E. (N.T.) dated the 30<sup>th</sup> December, 2006 issued under Central Excise Rules, 2002 and CENVAT Credit Rules, 2004, together with an explanatory memorandum.

(Placed in Library See No. LT 19/15/09)

(4) A copy each of the following Notifications (Hindi and English versions) issued under sub-rule (2) of rule 3 of the Central Excise Rules, 2002:-

- (i) G.S.R. 221(E) published in Gazette of India dated the 30<sup>th</sup> March, 2009 together with an explanatory

memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated the 8<sup>th</sup> March, 2002.

- (ii) G.S.R. 256(E) published in Gazette of India dated the 17<sup>th</sup> April, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated the 8<sup>th</sup> March, 2002.
- (iii) G.S.R. 312(E) published in Gazette of India dated the 11<sup>th</sup> May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated the 8<sup>th</sup> March, 2002.

(Placed in Library See No. LT 20/15/09)

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 109(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus. dated the 31<sup>st</sup> March, 2003.
- (ii) G.S.R. 393(E) published in Gazette of India dated the 9<sup>th</sup> June, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13<sup>th</sup> August, 2008.
- (iii) G.S.R. 103(E) published in Gazette of India dated the 19<sup>th</sup> February, 2009 together with an explanatory memorandum permitting the import of certain specified goods against the duty credit scrips issued under the Hi-tech Product Export Promotion Scheme.
- (iv) G.S.R. 102(E) published in Gazette of India dated the 19<sup>th</sup> February, 2009 together with an explanatory memorandum making certain amendments in the five notifications mentioned therein.
- (v) G.S.R. 104(E) published in Gazette of India dated the 19<sup>th</sup> February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 94/2004-Cus., dated the 10<sup>th</sup> September, 2004.
- (vi) G.S.R. 105(E) published in Gazette of India dated the 19<sup>th</sup> February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 40/2006-Cus., dated the 1<sup>st</sup> May, 2006.
- (vii) G.S.R. 111(E) published in Gazette of India dated the 24<sup>th</sup> February, 2009 together with an explanatory memorandum making certain amendments in the 21 notifications mentioned therein.
- (viii) G.S.R. 147(E) published in Gazette of India dated the 3<sup>rd</sup> March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 208/1977-Cus. (N.T.), dated the 1<sup>st</sup> October, 1977 and corrigendum thereto published in Notification No. G.S.R. 175(E) dated 17<sup>th</sup> March, 2009.
- (ix) G.S.R. 141(E) published in Gazette of India dated the 2<sup>nd</sup> March, 2009 together with an explanatory memorandum making certain amendments in the two notifications mentioned therein.
- (x) G.S.R. 275(E) published in Gazette of India dated the 22<sup>nd</sup> April, 2009, together with an explanatory memorandum specifying the goods, mentioned therein, as the goods in respect of which special measures for the purpose of checking their illegal export and facilitating the detection of the said goods, which are likely to be illegally exported in India's land border with Myanmar falling within the territories of Nagaland, Manipur, Mizoram and Arunachal Pradesh.
- (xi) G.S.R. 121(E) published in Gazette of India dated the 24<sup>th</sup> February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xii) G.S.R. 145(E) published in Gazette of India dated the 3<sup>rd</sup> March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1996.
- (xiii) G.S.R. 184(E) published in Gazette of India dated the 20<sup>th</sup> March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13<sup>th</sup> August, 2008.

- (xiv) G.S.R. 197(E) published in Gazette of India dated the 24<sup>th</sup> March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xv) G.S.R. 200(E) published in Gazette of India dated the 26<sup>th</sup> March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xvi) G.S.R. 258(E) published in Gazette of India dated the 17<sup>th</sup> April, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xvii) G.S.R. 307(E) published in Gazette of India dated the 4<sup>th</sup> May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13<sup>th</sup> August, 2008.
- (xviii) G.S.R. 355(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1996.
- (xix) G.S.R. 371(E) published in Gazette of India dated the 30<sup>th</sup> May, 2009 together with an explanatory memorandum seeking to give effect to customs duty concessions on items agreed to by India under the India-MERCOSUR Preferential Trade Agreement which was signed on January 25, 2004.
- (xx) S.O. 496(E) published in Gazette of India dated the 16<sup>th</sup> February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
- (xxi) S.O. 549(E) published in Gazette of India dated the 25<sup>th</sup> February, 2009 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxii) S.O. 564(E) published in Gazette of India dated the 27<sup>th</sup> February, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
- (xxiii) S.O. 731(E) published in Gazette of India dated the 13<sup>th</sup> March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
- (xxiv) S.O. 823(E) published in Gazette of India dated the 24<sup>th</sup> March, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2009-Cus.(N.T.), dated the 25<sup>th</sup> February, 2009.
- (xxv) S.O. 867(E) published in Gazette of India dated the 27<sup>th</sup> March, 2009 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxvi) S.O. 889(E) published in Gazette of India dated the 31<sup>st</sup> March, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
- (xxvii) S.O. 1059(E) published in Gazette of India dated the 28<sup>th</sup> April, 2009, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxviii) The India-Singapore Trade Agreement (Safeguard Measures) Rules, 2009 published in Notification No. G.S.R. 315(E) in Gazette of India dated the 12<sup>th</sup> May, 2009, together with an explanatory memorandum.
- (xxix) S.O. 1223(E) published in Gazette of India dated the 15<sup>th</sup> May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
- (xxx) S.O. 1358(E) published in Gazette of India dated the 27<sup>th</sup> May, 2009 together with an explanatory memorandum

regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

(xxx) S.O. 1381(E) published in Gazette of India dated the 29<sup>th</sup> May, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.

(xxxii) S.O. 1455(E) published in Gazette of India dated the 15<sup>th</sup> June, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.

(6) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) to (ix) of (5) above.

(Placed in Library See No. LT 21/15/09)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 132(E) published in Gazette of India dated the 27<sup>th</sup> February, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty on Plain Medium Density Fibre Board originating in or exported from China PR, Malaysia, New Zealand, Thailand and Sri Lanka at specified rates.
- (ii) G.S.R. 186(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 28 per cent, ad-valorem on imports of Dimethoate Technical imported into India.
- (iii) G.S.R. 187(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 21 per cent ad-valorem and 35 per cent ad valorem on all Aluminium Flat Rolled Products and Aluminium Foil respectively imported into India from the People's Republic of China.
- (iv) G.S.R. 201(E) published in Gazette of India dated the 26<sup>th</sup> March, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of All Fully Drawn or Fully Oriented Yarn/Spin Drawn Yarn/Flat Yarn of Polyester, originating in, or exported from, the People's Republic of China, Thailand and Vietnam and imported into India.
- (v) G.S.R. 202(E) published in Gazette of India dated the 26<sup>th</sup> March, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Flax fabric, originating in, or exported from the People's Republic of China and Hong Kong and imported into India.
- (vi) G.S.R. 215(E) published in Gazette of India dated the 27<sup>th</sup> March, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Cathode Ray Colour Television Picture Tubes, originating in or exported from Indonesia.
- (vii) G.S.R. 216(E) published in Gazette of India dated the 27<sup>th</sup> March, 2009, together with an explanatory memorandum seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Hexamine, originating in, or exported from, Iran and imported into India.
- (viii) G.S.R. 217(E) published in Gazette of India dated the 27<sup>th</sup> March, 2009, together with an explanatory memorandum seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Vitamin E all forms excluding natural forms, originating in, or exported from the People's Republic of China and imported into India.
- (ix) G.S.R. 223(E) published in Gazette of India dated the 31<sup>st</sup> March, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 45/2006-Cus. dated the 24<sup>th</sup> May, 2006.
- (x) G.S.R. 248(E) published in Gazette of India dated the 13<sup>th</sup> April, 2009, together with an explanatory memorandum

seeking to impose anti-dumping duty, based on the recommendation of designated authority in the sunset review findings, on imports of Sodium hydrosulphite, originating in, or exported from, Germany and Korea RP and imported into India.

- (xi) G.S.R. 264(E) published in Gazette of India dated the 20<sup>th</sup> April, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 20 per cent, ad-valorem on imports of Soda Ash from the People's Republic of China into India.
- (xii) G.S.R. 276(E) published in Gazette of India dated the 22<sup>nd</sup> April, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on all imports of Cold Rolled Flat Products of Stainless Steel, originating in, or exported from China PR, Japan, Korea, European Union, South Africa, Taiwan (Chinese Taipei), Thailand and USA at specified rates.
- (xiii) G.S.R. 289(E) published in Gazette of India dated the 29<sup>th</sup> April, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Nylon Tyre Cord Fabric, originating in, or exported from, Belarus and imported into India.
- (xiv) G.S.R. 290(E) published in Gazette of India dated the 29<sup>th</sup> April, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Thionyl Chloride, originating in, or exported from, the European Union and imported into India.
- (xv) G.S.R. 291(E) published in Gazette of India dated the 29<sup>th</sup> April, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Nylon Tyre Cord Fabrics, originating in or exported from the People's Republic of China and imported into India.
- (xvi) G.S.R. 292(E) published in Gazette of India dated the 29<sup>th</sup> April, 2009, together with an explanatory memorandum rescinding Notification No. 36/2005-Cus., dated 27<sup>th</sup> April, 2005.
- (xvii) G.S.R. 293(E) published in Gazette of India dated the 29<sup>th</sup> April, 2009, together with an explanatory memorandum rescinding Notification No. 72/2008-Cus., dated 2<sup>nd</sup> June, 2008.
- (xviii) G.S.R. 296(E) published in Gazette of India dated the 30<sup>th</sup> April, 2009, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Cable Ties, originating in, or exported from the People's Republic of China and Taiwan and imported into India.
- (xix) G.S.R. 313(E) published in Gazette of India dated the 11<sup>th</sup> May, 2009, together with an explanatory memorandum seeking to rescind Notification No. 55/2004-Cus., dated 19<sup>th</sup> April, 2004.
- (xx) G.S.R. 316(E) published in Gazette of India dated the 12<sup>th</sup> May, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty, on all kinds of plastic processing or injection moulding machines, having clamping force not less than 40 tonnes, originating in or exported from China PR.
- (xxi) G.S.R. 320(E) published in Gazette of India dated the 13<sup>th</sup> May, 2009, together with an explanatory memorandum seeking to impose final anti dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Caustic Soda originating in, or exported from, Indonesia and European Union (excluding France) and imported into India.
- (xxii) G.S.R. 336(E) published in Gazette of India dated the 15<sup>th</sup> May, 2009, together with an explanatory memorandum seeking to continue anti-dumping duty on Measuring Tapes, originating in or exported from China PR.
- (xxiii) G.S.R. 337(E) published in Gazette of India dated the 15<sup>th</sup> May, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on cathode ray colour television picture tubes, originating in, or exported from Malaysia, Thailand, China PR and Korea RP.
- (xxiv) G.S.R. 352(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2009, together with an explanatory memorandum

making certain amendments in the Notification No. 4/2009-Cus., dated 6<sup>th</sup> January, 2009.

- (xxv) G.S.R. 353(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2009, together with an explanatory memorandum providing that no anti-dumping duty shall be imposed on imports into India of certain tiles from the specified producers and exporters from the People's Republic of China and Hong Kong.
- (xxvi) G.S.R. 354(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2009, together with an explanatory memorandum rescinding Notification No. 38/2007-Cus., dated 9<sup>th</sup> March, 2007.
- (xxvii) G.S.R. 360(E) published in Gazette of India dated the 26<sup>th</sup> May, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on import of Compact Fluorescent Lamps, originating in or exported from, China PR, Sri Lanka and Vietnam.
- (xxviii) G.S.R. 370(E) published in Gazette of India dated the 30<sup>th</sup> May, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 38/2009-Cus., dated 22<sup>nd</sup> April, 2009.
- (xxix) G.S.R. 391(E) published in Gazette of India dated the 5<sup>th</sup> June, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on import of Compact Discs-Recordable originating in, or exported from Iran, Malaysia, Korea ROK, Thailand, United Arab Emirates and Vietnam.
- (xxx) G.S.R. 398(E) published in Gazette of India dated the 10<sup>th</sup> June, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 33/2008-Cus., dated 11<sup>th</sup> March, 2008.
- (xxxi) G.S.R. 399(E) published in Gazette of India dated the 10<sup>th</sup> June, 2009, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Potassium Carbonate, originating in, or exported from, the European Union, the People's Republic of China, Korea RP and Taiwan and imported into India, based on recommendations of the designated authority in the sunset review findings.
- (xxxii) G.S.R. 418(E) published in Gazette of India dated the 15<sup>th</sup> June, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports into India of the varieties of ceramic glazed tiles, other than vitrified tiles, originating in or exported from the People's Republic of China, pending the final determination.
- (xxxiii) G.S.R. 419(E) published in Gazette of India dated the 15<sup>th</sup> June, 2009, together with an explanatory memorandum providing that no anti-dumping duty shall be imposed on imports of vitrified and porcelain tiles into India from the specified producers and exporters from the People's Republic of China and Singapore.
- (xxxiv) G.S.R. 420(E) published in Gazette of India dated the 15<sup>th</sup> June, 2009, together with an explanatory memorandum rescinding Notification No. 134/2008-Cus. dated the 22<sup>nd</sup> December, 2008.
- (xxxv) G.S.R. 421(E) published in Gazette of India dated the 15<sup>th</sup> June, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Front Axle Beam and Steering Knuckles meant for heavy and medium commercial vehicles, originating in, or exported from China PR, at specific rates.
- (xxxvi) G.S.R. 424(E) published in Gazette of India dated the 16<sup>th</sup> June, 2009, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty levied on imports of 6-Hexanelactam, originating in, or exported from, Japan, European Union, Nigeria and Thailand, upto and inclusive of 20<sup>th</sup> April, 2010, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (xxxvii) G.S.R. 425(E) published in Gazette of India dated the 16<sup>th</sup> June, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Vitamin C, originating in, or exported from the People's Republic of China and imported into India, based on recommendations of the designated authority in the sunset review findings.
- (xxxviii) G.S.R. 426(E) published in Gazette of India dated the 16<sup>th</sup> June, 2009, together with an explanatory memorandum rescinding Notification No. 159/2003-Cus., dated the 24<sup>th</sup> October, 2003.

(xxxix) The Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Governments of MERCOSUR Member States comprising the Argentine Republic, the Federative Republic of Brazil, the Republic of Paraguay and the Republica Oriental del Uruguay and the Republic of India) Rules, 2009 published in Notification No. S.O. 1385(E) in Gazette of India dated the 30<sup>th</sup> May, 2009, together with an explanatory memorandum.

(Placed in Library See No. LT 22/15/09)

(8) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961 :-

- (i) The Income-tax (Fifth Amendment) Rules, 2009 published in Notification No. S.O 655(E) in Gazette of India dated the 12<sup>th</sup> March, 2009, together with an explanatory memorandum.
- (ii) The Income-tax (Sixth Amendment) Rules, 2009 published in Notification No. S.O 740(E) in Gazette of India dated the 16<sup>th</sup> March, 2009, together with an explanatory memorandum.
- (iii) The Income-tax (Seventh Amendment) Rules, 2009 published in Notification No. S.O 857(E) in Gazette of India dated the 25<sup>th</sup> March, 2009, together with an explanatory memorandum.
- (iv) The Income-tax (Eighth Amendment) Rules, 2009 published in Notification No. S.O 858(E) in Gazette of India dated the 25<sup>th</sup> March, 2009, together with an explanatory memorandum.
- (v) The Income-tax (Tenth Amendment) Rules, 2009 published in Notification No. S.O 961(E) in Gazette of India dated the 13<sup>th</sup> April, 2009, together with an explanatory memorandum.
- (vi) The Income-tax (Eleventh Amendment) Rules, 2009 published in Notification No. S.O 989(E) in Gazette of India dated the 21<sup>st</sup> April, 2009, together with an explanatory memorandum.

- (vii) The Income-tax (Ninth Amendment) Rules, 2009 published in Notification No. S.O 866(E) in Gazette of India dated the 27<sup>th</sup> March, 2009, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O. 960(E) dated the 13<sup>th</sup> April, 2009.

(Placed in Library See No. LT 23/15/09)

(9) A copy of the Notification No. S.O. 1327(E) (Hindi and English versions) published in Gazette of India dated the 22<sup>nd</sup> May, 2009 together with an explanatory memorandum notifying MCX Stock Exchange Limited as a recognized stock exchange for the purpose of the clause (ii) in the Explanation to clause (d) of the proviso to sub-section (5) of section 43 of the Income-tax Act, 1961, issued under Section 43 of the said act.

(Placed in Library See No. LT 24/15/09)

(10) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Prevention of Money Laundering Act, 2002 :-

- (i) The Prevention of Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Adjudicating Authority) Amendment Rules, 2009 published in Notification No. G.S.R. 374(E) in Gazette of India dated the 1<sup>st</sup> June, 2009, together with an explanatory memorandum.
- (ii) The Prevention of Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Appellate Tribunal) Amendment Rules, 2009 published in Notification No. G.S.R. 375(E) in Gazette of India dated the

1<sup>st</sup> June, 2009, together with an explanatory memorandum.

(Placed in Library See No. LT 25/15/09)

(11) A copy of the Notification No. G.S.R. 308(E) (Hindi and English versions) published in Gazette of India dated the 5<sup>th</sup> May, 2009 containing corrigendum to the Notification No. G.S.R. 62(E) date the 31<sup>st</sup> January, 2008, together with an explanatory memorandum issued under Prevention of Money Laundering Act, 2002.

(Placed in Library See No. LT 26/15/09)

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 120(E) published in Gazette of India dated the 24<sup>th</sup> February, 2009, together with an explanatory memorandum seeking to reduce rate of service tax on taxable services from 12% to 10%.
- (ii) G.S.R. 146(E) published in Gazette of India dated the 3<sup>rd</sup> March, 2009, together with an explanatory memorandum providing exemption from payment of service tax for services provided for the authorized operations of a Special Economic Zones.
- (iii) G.S.R. 347(E) published in Gazette of India dated the 20<sup>th</sup> May, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 9/2009-Service-Tax., dated 3<sup>rd</sup> March, 2009.

(Placed in Library See No. LT 27/15/09)

(13) A copy of the Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of "Birth Centenary of Perarignar Anna"

Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 279(E) in Gazette of India dated the 23<sup>rd</sup> April, 2009 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(Placed in Library See No. LT 28/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2009-10.
- (ii) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2009-10.
- (iii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2009-10.

(Placed in Library See No. LT 29/15/09)

(Placed in Library See No. LT 30/15/09)

(Placed in Library See No. LT 31/15/09)

(2) A copy of the Energy Conservation (Manner of holding inquiry) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 25 in Gazette of India dated the 21<sup>st</sup> March, 2009 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

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